\$~13

## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

## **+ BAIL APPLN. 2150/2020**

NATASHA NARWAL ..... Petitioner

Through Mr Adit S. Pujari, Advocate with Mr Tusharika Mattoo, Mr Kunal Negi, Advocate. versus

STATE OF NCT

..... Respondent Through Mr S.V. Raju, ASG with Mr Amit Mahajan, SP PP with Mr Rajat Nair, Spl. PP, Mr Sairica Raju, Mr Manan Popli, Mr Guntur Pramod Kumar, Mr A. Venkatesh, Mr Shaurya Rai, Advocates.

**CORAM:** 

HON'BLE MR. JUSTICE VIBHU BAKHRU

ORDER

**%** 11.08.2020

[Hearing held through video conferencing]

## Crl. M.A. 10821/2020 & Crl. M.A. 10820/2020

- 1. Allowed, subject to all just exceptions.
- 2. The applications are disposed of.

## **BAIL APPLN. 2150/2020**

- 3. Issue notice. Mr Amit Mahajan, Special PP accepts notice and seeks ten days time to file a status report. Let the same be filed within the said period with a copy to the learned counsel for the petitioner.
- 4. List on 26.08.2020.

VIBHU BAKHRU, J

**AUGUST 11, 2020**/pkv